

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A', NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, HON'BLE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3120/Del/2015  
Assessment Year: 2010-11**

<b>R.K. Stock Holding (P) Ltd., vs A-7, Block B-1, Mohan Cooperative Indl. Estate, Mathura Road, New Delhi-110044 (PAN: AACCR0011K) (Appellant)</b>	<b>Dy. Commissioner of Income Tax, Circle II, Moradabad.      (Respondent)</b>
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**Appellant by : None  
Respondent by : Smt. Aparna Karan, CIT DR**

**Date of hearing: 8.10.2018  
Date of pronouncement : 8.10.2018**

**ORDER**

**PER SUDHANSHU SRIVASTAVA, J.M.**

This appeal filed by the assessee is directed against the order of ld. Principal CIT, Moradabad dated 26.3.2015 for assessment year 2010-11.

2. None put in an appearance on behalf of the assessee when the appeal was called for hearing on 8<sup>th</sup> October, 2018 nor any request for adjournment was filed. The notice of hearing was duly served on the assessee through Registered AD post. The case was earlier listed for hearing on 3<sup>rd</sup> July, 2018 but no one

attended on behalf of the assessee. This gives an impression that the assessee is not interested in pursuing the appeal filed. We, therefore, have no option but to dismiss the appeal preferred by the assessee, placing reliance on the ratio of decisions in the following cases:-

1. CIT Vs Multiplan (India) Pvt. Ltd. 38 ITD 320 (Del); and
2. Late Tukoji Rao Holkar vs CWT (1996) 223 ITR 480 (MP)
3. In the result, the appeal filed by the assessee is dismissed for non-prosecution.

Order pronounced in the open court on 8<sup>th</sup> October, 2018.

**Sd/-**  
**(G.D. AGRAWAL)**  
**PRESIDENT**

**Sd/-**  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Dated: 8<sup>th</sup> OCTOBER , 2018  
'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

ASSTT. REGISTRAR

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	1